

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 407
ANSWERED ON 22.07.2026

FINANCE COMMISSION GRANTS TO PANCHAYATI RAJ INSTITUTIONS

407 SHRI MASTHAN RAO YADAV BEEDHA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the total amount of grants released by 15th Finance Commission to States, including Andhra Pradesh, so far and the amount pending release, State-wise;
- (b) whether Government propose any mechanism to allow reallocation of tied grants as untied grants where sanitation and drinking water saturation has already been achieved and if so, the details thereof;
- (c) the status of Gram Panchayat Development Plan uploads and eGramSwaraj-PFMS linked fund transfers in Andhra Pradesh vis-à-vis the national average; and
- (d) whether Government proposes to publish an annual "State of Devolution Report" to measure progress across States and the timeline thereof?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a) State-wise details of the grants released under the 15th Finance Commission to the Rural Local Bodies in 28 states, including Andhra Pradesh, for the year 2021-26 are given at Annexure. Unreleased amount represents grants that could not be released during the award period due to non-fulfilment of the prescribed eligibility conditions by the concerned State Governments / Rural Local Bodies (RLBs).
- (b) No Sir. Once the recommendations of the Finance Commission, which is a constitutional body, are accepted by the Government and are laid before the Parliament, the same cannot be altered.
- (c) Panchayat, being “Local Self Government”, is a State subject. However, the Ministry of Panchayati Raj promotes decentralized planning and effective implementation of development

works through the Gram Panchayat Development Plan (GPDP) framework. Gram Panchayats prepare and upload their GPDPs on the eGramSwaraj portal, which serves as a comprehensive digital platform for planning, budgeting, accounting, and monitoring of Panchayat activities. The preparation of GPDPs is undertaken annually through a participatory process involving Gram Sabhas, and the plans include works and activities to be implemented through the convergence of various Central and State schemes.

The status of the Gram Panchayats Development Plan (GPDP) in Andhra Pradesh that have uploaded on eGramSwaraj vis-à-vis the national average for the last three years is given below: -

Financial Year	All over India			In Andhra Pradesh		
	Total No of GPs	No. of GPs who have prepared and uploaded their PDPs	Percentage	Total No of GPs	No. of GPs who have prepared and uploaded their PDPs	Percentage
2023-24	262251	255042	97.25%	13328	13305	99.83%
2024-25	262593	255638	97.35%	13328	13310	99.86%
2025-26	264407	255262	96.54%	13327	13320	99.95%

Further, the status of eGramSwaraj-PFMS linked fund transfers in Andhra Pradesh vis-à-vis at the national level for the last three years is as under: -

Financial Year	All over India			In Andhra Pradesh		
	Total No. of GPs & Equivalent	No. of GPs & Equivalent With Online Payment	Payment Approved (in Cr)	Total No. of GPs	No. of GPs With Online Payment	Payment Approved (in Cr)
2023-24	256902	245041	34246.46	13328	13095	968.711
2024-25	256169	243217	37651.95	13328	13002	1636.12
2025-26	258725	245802	32762.52	13327	13041	1575.35

(d) The Ministry of Panchayati Raj has already released a report titled “Status of Devolution to Panchayats in States - An Indicative Evidence-Based Ranking, 2024” in February 2025 only to assess the effectiveness of devolution and the role of local governments in strengthening grassroots democracy of the States/UTs. This report presents the Devolution Index, which provides the overall scores and ranks for all States/Union Territories covered under Part-IX of the Constitution, based on six identified dimensions: Framework, Functions, Finances, Functionaries, Capacity Enhancement, and Accountability. This report reveals that the extent of devolution has increased from 39.9% to 43.9% between the period 2013-14 to 2021-22.

Annexure

(Annexure referred to in reply to part (a) of the Rajya Sabha Unstarred Question No. 407 answered on 22.07.2026 regarding 'Finance Commission grants to Panchayati Raj Institutions')

State-wise details of allocation and release of the Fifteenth Finance Commission grants to the States for Rural Local Bodies for FY 2021-26.

(Rs. in crore)

Sl. No.	States	Allocation	Release	Not released*
1	Andhra Pradesh	10231.00	10055.82	175.18
2	Arunachal Pradesh	900.00	258.50	641.50
3	Assam	6253.00	6253.00	0.00
4	Bihar	19561.00	19527.34	33.66
5	Chhattisgarh	5669.00	5661.24	7.76
6	Goa	293.00	188.88	104.12
7	Gujarat	12455.00	12453.39	1.61
8	Haryana	4929.00	4856.54	72.46
9	Himachal Pradesh	1673.00	1671.40	1.60
10	Jharkhand	6585.00	5907.88	677.12
11	Karnataka	12539.00	8688.89	3850.11
12	Kerala	6344.00	6344.00	0.00
13	Madhya Pradesh	15527.00	15487.97	39.03
14	Maharashtra	22713.00	20292.04	2420.96
15	Manipur	690.00	65.50	624.50
16	Meghalaya	711.00	94.50	616.50
17	Mizoram	362.00	362.00	0.00
18	Nagaland	486.00	140.00	346.00
19	Odisha	8800.00	8796.11	3.89
20	Punjab	5410.00	5383.67	26.33
21	Rajasthan	15053.00	13391.31	1661.69
22	Sikkim	165.00	162.78	2.22
23	Tamil Nadu	14059.00	11812.93	2246.07
24	Telangana	7201.00	6110.45	1090.55
25	Tripura	746.00	746.00	0.00
26	Uttar Pradesh	38012.00	38012.00	0.00
27	Uttarakhand	2239.00	2228.06	10.94
28	West Bengal	17199.00	16930.14	268.86
	Total	236805.00	221882.34	14922.66

*** Unreleased amount represents grants that could not be released during the award period due to non-fulfilment of the prescribed eligibility conditions by the concerned State Governments / Rural Local Bodies (RLBs)**
